

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No.115 of 2003

Jabalpur, this the 24th day of February, 2003.

Hon'ble Mr. R.K.Upadhyaya, Member (A)  
Hon'ble Mrs. Meera Chhibber, Member (J)

Parameshwar Prasad S/o late Ayodhya  
Prasad, date of birth 22.9.1949,  
Pointsman 'A', under Chief Yard  
Master, South Eastern Railway,  
Bilaspur (C.G.)

-APPLICANT

(By Advocate- Mr.A.Dey)

Versus

1. Union of India through  
General Manager, South Eastern  
Railway, Garden Reach, Kolkata.
2. Division Railway Manager,  
South Easter Railway, Bilaspur.
3. Sr. Divisional Personnel Officer,  
South Eastern Railway, Bilaspur (CG)
4. Sr.Operating Manager,  
South Eastern Railway, Bilaspur (CG)
5. Chief Yard Master,  
South Eastern Railway, Bilaspur  
Railway Station, Bilaspur (CG)

-RESPONDENTS

O R D E R (ORAL)

By R.K.Upadhyaya, Member (Admnv.):

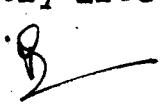
This application has been filed seeking direction to the respondents to retain the applicant in service on the basis of his date of birth as 21.9.2009 and not retire the applicant from service on 28.2.2003 on the basis of recorded date of birth in the records of the Department as 01.03.1943.

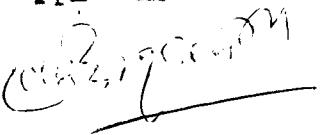
2. It is claimed that the applicant joined the service of the respondents as Khalasi on 21.7.1972. It is claimed that the actual date of birth of the applicant is 22.9.1949 as per the school certificate of Higher Secondary (Hindi Medium) Bilaspur dated 4.2.1994 (Annexure A-3). It is further stated

• by the learned counsel of the applicant that the applicant came to know that his date of birth has been recorded wrongly as 1.3.1943 sometime in July 2002. Thereafter, he made a representation for correction of his date of birth, which has been rejected by order dated 13.2.2003 (Annexure A-2). Aggrieved by this order of rejection of his representation, the applicant has filed an appeal as per letter dated 17.2.2003 (Annexure A-6) addressed to the Divisional Railway Manager, S.E.Railway, Bilaspur being respondent No.2. The learned counsel states that the applicant is going to retire on 28.2.2003, but the representation/appeal filed by the applicant has not yet been disposed of.

3. After hearing the learned counsel of the applicant and after perusal of the records, we are of the view that the representation/appeal dated 17.2.2003 filed by the applicant before the respondent No.2 should be disposed of promptly. Without expressing any opinion on the merits of the claim of the applicant, we direct the applicant to send a copy of this order to respondent No.2 within one week. The respondent No.2 is directed to dispose of the pending representation within a period of four weeks, but preferably before the date of retirement of the applicant, if it is possible for him to do so. He is directed to communicate his decision to the applicant promptly.

4. In view of the directions in the preceding paragraph, this application is disposed of at the admission stage itself. A copy of this order may be supplied to the applicant urgently free of cost.

  
(Mrs. Meera Chhibber)  
Member (J)

  
(R.K. Upadhyaya)  
Member (A)

पूर्वांगना शं. ओ/न्या..... जबलपुर, दि.....

राजस्थान राज्य विधान सभा

(1) राजस्थान राज्य विधान सभा उद्दीपनालय, जबलपुर

(2) राजस्थान राज्य विधान सभा कार्यालय

(3) राजस्थान राज्य विधान सभा कार्यालय

(4) राजस्थान राज्य विधान सभा कार्यालय

सूचना एवं विवरण कार्यालय से

A Day-Adv

Report with petition

मा. विवरण  
26/2/03

Issued  
On 26/2/03